

[English]

Exploitation of Child Labour

1143. SHRI MOHAN SINGH
(DEORIA) :
SHRIMATIGIRIJADEVI :
SHRI RAM VILAS PASWAN :
SHRI SIMON MARANDI :
DR. CHATTRAPAL SINGH :
SHRI SUSHIL CHANDRA
VARMA :

Will the Minister of LABOUR be pleased to state :

(a) whether certain foreign buyer have threatened to boycott the import of Indian carpets in case the exploitation of child labour is not stopped in the industry;

(b) if so, the reaction of the Union Government thereon;

(c) whether this move has led to decline in carpet export from India; and

(d) if so, the steps taken by the Government to solve the problem ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) :

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Externally Aided projects

1144. SHRI V. SOBHAN ADDRESSWARA RAO : Will the Minister of FINANCE be pleased to state;

(a) the total number of externally aided projects running behind schedule. State—wise;

(b) the reasons for delay in the completion of these projects, and

(c) the steps taken by the Government to ensure their timely completion ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) A state—wise list of externally aided projects which have received an extension beyond their scheduled closing dates is at annexure.

(b) The major reasons for delay in the utilisation of aid under some externally aided projects included inadequate provision of counterpart funds, procurement delays, problems in land acquisition, savings due to exchange rate fluctuations & project specific issues.

(c) Steps taken to avoid delay in utilisation of aid include strengthening of the counterpart funds through the mechanism of advance additional central assistance to states, a decision to pass on 100% of aid received in all sectors as additional central assistance to states, intensified monitoring of projects & cancellations in & restructuring of projects where necessary.

STATEMENT**ANNEXURE****LIST OF EXTERNALLY AIDED PROJECTS
BEHIND SCHEDULE****ORISSA**

1. Upper Indravati
2. Toolroom & Training Centre

MAHARASHTRA

1. Maharashtra Comcodite III

2. Trombay IV
3. Chandrapur Thermal
4. Bombay Urban
5. Ujjamo Hydro Electric
6. Ghatghar Pump
7. Nhava Sheva Port Project

TAMILNADU

1. periyar Vaigai
2. Tamil Nadu Water Supply
3. Integrated Semitation & Water Supply
4. SIDCO

UTTAR PRADESH

1. Upper Ganga
2. Anpara Thermal III
3. Tourism Development
4. Anpara Transmission
5. Basti District Hospital Project

WEST BENGAL

1. West Bengal Minor Irrigation
2. Kolaghat TPS Fly Ash
3. Population IV
4. Teesta Canal Hydro Electric

MADHYA PRADESH

1. Indra Sarover

2. Madhya Pradesh Rural Water Supply
3. Indore Habitat improvement
4. Rewa Hospital Project

GUJARATH

1. Gujarath
2. Gujarath Urban

KERALA

1. Kerala Water Supply
2. Kerala Rainfed Farming Development Project
3. Kerala Fisheries Development Project Stage—II

KARNATAKA

1. PIDOW
2. Toolroom & Training Centre
3. Raichur Hospital Project
4. Kalinadi Hydro Electric Project Stage—III

BIHAR

1. Toolroom & Training Centre
2. Eastern Gandak Hydro Electronic
3. Tourism Development

ANDRA PRADESH

1. Vishkapatnam Slum Improvement
2. Hyderabad Habitat Improvement Phase—III

3. Nagarijuna Sagar Power Project
4. Srisailam Hydro Electric
5. Ramagundam Thermal Power Project Stage—II

(e) the legal and operational distinction between regular airlines and the air taxi operation;

(f) whether some more proposals for operating air taxi services are under consideration of the Government;

ASSAM

(g) if so, the details thereof; and

1. Lower Barpani Hydro Electric
2. Assam Gas Turbine

(h) the time by which the decision is likely to be taken thereon?

RAJASTHAN

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): A statement is attached.

1. Indira Gandhi Nahar.

(a) List of Companies having air taxi operators permit as on 26.7.93, the aircraft endorsed in the permit and other details are given in the statement. Under the Air Taxi guidelines these operators are free to operate to any airport to which scheduled services operate.

[Translation]

Air Taxi Services

1145 DR. LAXMINARAYAN PANDEY:
SHRISYED SHAHABUDDIN:
SHRIRAMESHWAR PATIDAR:
SHRIS.B. THORAT:

(b) Yes Sir.

(c) Aeronautical Information Circular No. 24 of 1990 gives the guidelines under which Air Taxi Operations can be undertaken.

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of air taxi services which are operating in the country with the number of aircraft, the sectors of operation and the date of commencement of the operation;

(d) and (e). Under Section 18 of the Air Corporations Act, 1953 only the Air Corporations, namely Air India and Indian Airlines and their associates can operate scheduled air transport services. Air Taxi services are in the nature of nonscheduled and/or charter operations which are permitted under Rule-134(3) of the Aircraft Rules, 1937.

(b) whether these services have been approved by the Government;

(c) the terms and conditions of the approval;

(d) the exact legal provision under which regular scheduled operation has been approved;

(f) to (h). 23 more companies have obtained "No Objection Certificate" to operate Air Taxi Services. Conversion of "No Objection Certificate" into "Operator's Permit" depends on the ability of the party to fulfill all the requirements for issue of the permit.